

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

PETITION FOR SPECIAL LEAVE TO APPEAL (C) NO. 14763/2024

[Arising out of impugned final judgment and order dated 18-08-2023 in WPC No. 12078/2018 passed by the High Court of Delhi at New Delhi]

CONFERENCE FOR HUMAN RIGHTS (INDIA) (REGD.)

PETITIONER(S)

VERSUS

UNION OF INDIA & ORS.

RESPONDENT(S)

Date : 13-05-2025 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) : Petitioner-in-person

For Respondent(s) :

Ms. Archana Pathak Dave, ASG

Ms. Ruchi Kohli, Sr. Adv.

Mr. Piyush Beriwal, Adv.

Ms. Prerna Dhall, Adv.

Mr. Gaurang Bhushan, Adv.

Mr. Nishit Agrawal, AOR

Mr. Sankalp Suman, Adv.

Ms. Kanishka Mittal, Adv.

UPON hearing the counsel, the Court made the following
O R D E R

1. By way of last chance, six weeks' time is granted to the respondents to file the counter affidavit.
2. List after six weeks.

(POOJA SHARMA)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)